

IN THE SUPREME COURT OF INDIA  
CRIMINAL ORIGINAL JURISDICTION

WRIT PETITION (Cr1.) No. 103/2023

SMT. KALVAKUNTLA KAVITHA

.....PETITIONER

VERSUS

DIRECTORATE OF ENFORCEMENT

.....RESPONDENT

O R D E R

1. Learned Senior counsel - Mr. Vikram Chaudhry, for the petitioner - Smt. Kalvakuntla Kavitha submits that since the petitioner has already been arrested, the Writ Petition has become infructuous. Learned Senior counsel, therefore, seeks permission to withdraw the Writ Petition, with a view to avail appropriate remedies as may be available under the law.

2. The permission to withdraw the Writ Petition is granted.

3. The Writ Petition is, accordingly, dismissed as withdrawn.

.....J  
(BELA M. TRIVEDI)

.....J  
(PANKAJ MITHAL)

NEW DELHI  
19TH MARCH, 2024.

ITEM NO.51

COURT NO.15

SECTION II-C

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Criminal Appeal Nos.2221-2222/2023

ABHISHEK BANERJEE &amp; ANR.

Appellant(s)

VERSUS

DIRECTORATE OF ENFORCEMENT

Respondent(s)

([TO BE TAKEN UP HIGH ON BOARD.] )

WITH

C.A. No. 5160-5161/2023 (XII)

(FOR ADMISSION and I.R. and IA No.101095/2018-PERMISSION TO FILE LENGTHY LIST OF DATES)

Cr1.A. No. 922/2024 (II-B)

(FOR EARLY HEARING APPLICATION ON IA 11284/2022)

W.P.(Cr1.) No. 103/2023 (X)

(FOR STAY APPLICATION ON IA 52905/2023, FOR APPLICATION FOR PERMISSION ON IA 60397/2023 &amp; FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 183428/2023)

Date : 19-03-2024 These appeals & Writ Petition were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI

HON'BLE MR. JUSTICE PANKAJ MITHAL

For Appellant(s)

Mr. S.V. Raju, A.S.G.

Mr. A.K. Panda, Sr. Adv.

Mr. Mukesh Kumar Maroria, AOR

Mr. Rajat Nair, Adv.

Ms. Nisha Bagchi, Adv.

Mr. Harish Pandey, Adv.

Mr. Guntur Pramod Kumar, Adv.

Mr. Annam Venkatesh, Adv.

Mr. Zoheb Hussain, Adv.

Mr. Kapil Sibal, Sr. Adv.

Dr. Abhishek Manu Singhvi, Sr. Adv.

Mr. Arshdeep Singh, Adv.

Mrs. Shally Bhasin, AOR

Mr. Kapil Sabil, Sr. Adv.

Mr. Vikram Chaudhri, Sr. Adv.

Mr. J. Ramachandra Rao, Sr. Adv.

Mr. Nitesh Rana, Adv.

Mr. Rishi Sehgal, Adv.

Ms. Vandana Sehgal, AOR

Mr. P. Mohit Rao, Adv.

Mr. Arveen Sekhon, Adv.

Mr. Varun Varma, Adv.  
 Mr. Hitesh Kumar Sharma, Adv.  
 Mr. Shubham Rajhans, Adv.  
 Ms. Tanishka Grover, Adv.

Mr. Kapil Sibal, Sr. Adv.  
 Dr. Abhishek Manu Singhvi, Sr. Adv.  
 Mr. Siddharth Aggarwal, Sr. Adv.  
 Mr. Amit Bhandari, Adv.  
 Mr. Adit Pujari, Adv.  
 Ms. Aprajita Jamwal, Adv.  
 Ms. Arshiya Ghose, Adv.  
 Mr. Vishwajeet Singh Bhati, Adv.  
 Mr. Udayaditya Banerjee, AOR  
 Ms. Shubhangi Pandey, Adv.  
 Ms. Tanvi Chuphal, Adv.

For Respondent(s)

Mr. S.V. Raju, A.S.G.  
 Mr. A.K. Panda, Sr. Adv.  
 Mr. Mukesh Kumar Maroria, AOR  
 Mr. Rajat Nair, Adv.  
 Ms. Nisha Bagchi, Adv.  
 Mr. Harish Pandey, Adv.  
 Mr. Guntur Pramod Kumar, Adv.  
 Mr. Annam Venkatesh, Adv.  
 Mr. Zoheb Hussain, Adv.

Mr. Vikas Mehta, AOR  
 Mr. Apoorv Khator, Adv.

Ms. Astha Sharma, AOR

UPON hearing the counsel the Court made the following  
 O R D E R

Criminal Appeal Nos.2221-2222/2023 (ABHISHEK BANERJEE & ANR. VS. DIRECTORATE OF ENFORCEMENT), Civil Appeal Nos.5160-5161/2023 (NALINI CHIDAMBARAM VS. DIRECTORATE OF ENFORCEMENT & ORS.) & CRIMINAL APPEAL NO.922/2024 (DIRECTORATE OF ENFORCEMENT VS. SUMIT ROY & ANR.)

List the matters on 20-3-2024 high on the board.

W.P.(Crl.) No. 103/2023:-

The Writ Petition is dismissed as withdrawn, in terms of the signed order.

(VISHAL ANAND)  
 ASTT. REGISTRAR-cum-PS

(MAMTA RAWAT)  
 COURT MASTER (NSH)

(Signed Order is placed on the file)